



**NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 27/07/2017 AT 10.30 AM**

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/300/ (IB)/2017
NAME OF THE PETITIONER(S) : EMCO LTD
NAME OF THE RESPONDENT(S) : EASWARI ELECTRICALS PVT LTD
UNDER SECTION : 433(e) (f)

S.No. NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
REPRESENTATION BY WHOM		

1. AMI V. KATARIA	COUNSEL FOR PETITIONER	
2. M. MOHAMMED HASAN	Counsel for Respondent.	

ORDER

Counsel for petitioner present and stated that she has complied with the statutory formalities like filing of affidavit and bank statement u/s 9(3)(b)&(c) of I&B Code, 2016 prior to the notification of the MCA dated 29.6.2017. She has suggested the name of the IRP and reported ready to submit her arguments. Counsel for respondent present and filed counter. He also stated that there is a chance to settle the issue with the petitioner and sought time for reporting the final outcome of the talks. Time extended at request. Put up on 01.08.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)